

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 897/(MAH)/2017  
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.09.2017

NAME OF THE PARTIES:

Atul Modi/ Bharti Modi

V/s

Leo Fortune Infra Buildcon Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CMA Ankita Tomar	Professional Rep petitioner	

**ORDER**

**CP 897/I&BC/NCLT/MB/MAH/2017**

On looking at the Company Petition, the Petitioner is hereby directed to explain as to whether this case falls under Operation Debt or Financial Debt on the next date of hearing.

List this matter on 22.9.2017

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)